

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8117 of 2021

Suraj Kumar Giri ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Pran Pranay, Advocate

For the State : Mr. Manoj Kumar Mishra, A.P.P.

For the Informant : Mr. Mahesh Tewari, Advocate

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Order No. 02

Dated 06<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Deoghar (Town) P.S. Case No. 508 of 2020.

The informant had entered into an agreement for sale of land with the petitioner. In spite of the informant spending a huge amount neither the land brokers nor the petitioner had transferred the land to the informant. The amount which was taken was also not returned.

So far as the petitioner is concerned, it appears that he had taken an amount of Rs. 6,30,000/-.

Mr. Pran Pranay, learned counsel for the petitioner submits that the petitioner is willing to return an amount of Rs. 2,00,000/- at the time of furnishing bail bond and for the rest amount of Rs. 4,30,000/- he be granted three months' time for return of the same.

On consideration of the submission advanced by the learned counsel for the petitioner, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Deoghar (Town) P.S. Case No. 508 of 2020, subject to the condition that at time of furnishing of bail bond, he must deposit a demand draft of Rs. 2,00,000/- drawn in the name of the informant and within a period of three months from the date of his release, the petitioner must deposit the rest amount of Rs. 4,30,000/- by way of demand draft which shall be deposited in the court concerned.

If the petitioner fails to adhere to the second part of the conditions as indicated above, the informant shall be at liberty to make an application for

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cancellation of bail of the petitioner. If the amounts as indicated above are deposited before the learned court, the learned court below shall notice the informant and thereafter on proper verification shall release the demand draft(s) to the informant expeditiously. The deposit of the amount shall be without prejudice to the rights of the petitioner.

(RONGON MUKHOPADHYAY,J.)

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